PRIVATE MEMBERS' BILLS

Saturday. Time allotted hrs. mt*. i. The Companies (Amendment) Bill, 1962 by Shri A.B. Vaj payee (Further discussion) 2 ?.0 2. The Hindu Marriage (Amend ment) Bill, 1962, by Shri 1 do Sitaram Jaipuria 3 The Constitution (Amend ment) Bill, 1963 (to amend articles 16, 32, 134 and 226 and insertion of new article 37A) by Shri K.V. Rashu-1 00 natha Reddy All-India 4. The Services (Amendment) Bill, 1963, by 2 00 Shri A.M. Tariq

In order to be able to complete the business, the Committee has further recommended that the House may curtail or dispense with the lunch recess and sit beyond 5.00 P.M. as and when necessary.

THE COMPANIES (AMENDMENT) BILL, 1964

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Mr. Vice-Chair man, I beg to leave to move:

"That the Bill further to am<;nd the Companies Act, 1956, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill seeks to replace the Ordinance which was promulgated by the President on the 5th of July, 1!I64, with a view to giving temporary protection against victimisation of the employees of any company during the course of investigation of its affairs, true ownership and other related matters or during the pendency of any proceedings against any managerial personnel of that company before the Tribunal constituted by Government

under section 10-A of the Companies Act.

Experience has shown that investigations by Inspectors have often been hampered by the inadequate disclosure of factual information by the employees of the companies concerned in regard to various matters to be scrutinised by the Inspectors. Although the employees are normally expected to furnish all the relevant information to Inspectors, it has been found that more often than not, they hesitate to disclose the full facts for fear of victimisation by their employers. This issue was pointedly brought to the notice of Government in connection with certain investigations currently in progress against certain companies, where the Inspector had to face serious difficulties on account of the reluctance of employees to give the required information to him for fear of victimisation. Similar difficulties were also anticipated in connection with collection of facts by Government for referring to the Tribunal under section 388-B of the Companies Act, cases of fraud, misfeasance etc. against the managerial personnel of any company. There was no provision in the Companies Act to meet such an eventuality and as it was apprehended that some of the companies, whose affairs were under investigation might take action against their employees if they disclosed full information to the Inspectors, Government considered the matter carefully and felt that an amendment of the Companies Act to provide some measure of protection to the employees of such companies was a matter of extreme urgency. Accordingly Government promulgated an Ordinance as already stated by me at the outset.

The amendment which this Bill seeks is by way of introducing a new provision, section 635-B which provides *inter alia* that if during the course of investigation by an Inspector or during the pendency of any proceedings before the Tribunal a com-

[Shri .B R. Bhagat.]

pany proposes to discharge, dismiss or otherwise punish any employee, the company shall send to the Company Law Board previous intimation in writing of the action proposed against the employee and if the Company Law Board has any objection thereto, it shall send notice of objection in writing to the company. If, however, the company does not receive within thir-ty days of the sending of the previous intimation of the action proposed, any notice of objection from the Company Law Board, then the company may take the proposed action against the employee. If the company is dissatisfied with the objection raised by the Company Law Board, it may within thirty days of the receipt of the notice of objection prefer an appeal to the Tribunal and the decision of the Tribunal on such appeal will be binding on the Company Law Board as well as on the company.

The scope of this Bill is thus very limited, Mr. Vice-Chairman, and I may also inform the House that the question of the Company Law Board objecting to the action proposed to be taken by a company against any of its employees will arise only where in the opinion of the Board the reason for the proposed action against the employee concerned might be on account of the disclosure by him to the Inspector or any other officer of Government of information relating to the affairs of the company. Even where the Company Law Board raises any objection to the action proposed by a company, body or person concerned, the latter has a right to prefer an appeal to the Tribunal whose decision shall be final. Finally, Mr. Vice-Chairman, I trust that this Bill which received unanimous support • in the other House will find ready and unanimous acceptance in this House as well.

With these remarks, Sir, I move that the Bill be taken into consideration.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): I request somebody else may please speak now.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Thengari.

SHRI D. THENGARI (Uttar Pradesh): Mr. Vice-Chairman, at the very outset, I would like to congratulate the Ministry on having brought forward this Bill which is the need of the hour, particularly when we are out to weed out large-scale corruption. It is true that enquiries under the provisions of sections 235, 237, 239, 247, 248 and 249 of the Companies Act, cannot be properly conducted unless the employees are extended adequate protection. The Government is further justified in anticipating difficulties in connection with the collection of facts for referring to the Tribunal under section 388-B of the Companies Act, cases of fraud, etc. against the managerial personnel. The employers are not justified in drawing a line of demarcation between informants and informers. No informer can render any damage to any company if the affaire of the company are, as they say, like Caesar's wife, above suspicion. Again, the information conveyed to the investigating officer would be secret and it would not be publicised. So, no danger would accrue to the company, whether these people are described as informants or as informers. The employers have again taken exception to sub-section (4) of this proposed section and they think that this would tantamount to ousting the rule of law. As a matter of fact, it is casting aspersions on the integrity of our tribunals and, therefore, there is no basis or foundation whatsoever for this apprehension.

While I congratulate the Government for introducing this Bill, I do feel that this is an inadequate step though in the right direction. The Bill is for a limited purpose but unfortunately the protection extended by the

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Bill to the employees is also limited because only during the pendency of the enquiry would the workers <mjoy protection. Now, the employers; are of the view that the period of protection must be specified. This demand of the employers suggests that they want to victimise, to dismiss or discharge the employees furnishing information to the investigating inspectors once this specified period is over.

Therefore, no worker or no officer would come forward and co-operate freely with the inspectors if he is also not assured that he would not be victimised even after the culmination of the enquiry. Now, there are ways of victimising workers. It is not necessary for the employers to say in so many words that after the culmination of the enquiry they would proceed against the employees for furnishing information. We all know in the field of labour that under various disguises, by giving different chargesheets the employers victimise their employees. As a matter of fact, it would work like vengeance and therefore, it is necessary that even after the culmination of the enquiry protection should be extended to the employees. The case of officers drawing more than five hundred rupees per month would be still more precarious for it is this particular class that is in a position to give effective cooperation to the investigating officers because they are in possession of important statistical facts of the company and again it is this particular class of officer drawing more than five hundred rupees per month that is all the more defenceless even as compared to the workmen because the workmen enjoy protection under the Indtistriai Disputes Act whereas even this protection is not available to the officers.

Therefore, those very officers whose co-operation would matter would be most unwilling to co-operate with the inspectors for the simple reason that they would have no protection after the enquiry is over. I would, Therefore, request the hon. Minister to suitably amend this amending Bill so

that even after the enquiry is over the employees, whether they are workmen or officers, get adequate protection. Then alone would the workman or the officer have the courage to extend co-operation to the investigating officers. I hope that this suggestion of mine would be taken seriously into consideration.

With these words and suggestions, I support the Bill. Thank you.

شرى مبدالغلى (پنجاب) : وائس چهر مهن صاحب - يه بل جو لايا گيا ھے اس پر مہارک باد بھی دے سگتا هوں - کیونکہ بظاہر تو یہی ہے کہ یہ مزدوروں کے دت میں هے - اگر ایسا ھی اس کا آبنجیکٹ ہے۔ تو یقیداً کوئی آدمى ايسا نهدر هو سكتا جو بل یر اعتراض کرے لیکن تجربه بالکل اس کے الت ہے ، بنارہ کمینیو میں فرق ہے - ایک کمپنیز وہ عیں جو اس ایکت کے تحت آتی میں اور کچھ کمپلیز ایسی هیر که سیریم کورت کا جم بھی یہ وودکت دے کہ جو پرائم منسٹر صاحب نےشن کے - ڈی مالویہ کے خلاف چارجز بوہجے عیں - اس مين دو ايس هوتے هين جن برائميافيسي كيس هے ليكون ھاوس کے سامنے نہ لایا جائے تو کمینین سرکار کی مدد سے گروزرں روپیہ كرخانه لكا. اور اس مين هؤارون مؤود کم کرتے ھیں - بوی والے بھی کام کرتے ھیوں اس میر کوئی ځک نهین که کنچه کمپنیز ایسی

Bill, 1964

[شري عبدالغلي] :

ھیں جن میں مزدوروں کے ساتھ ہوی بوی زیادتهان هوئهن ایکن اس بل میں یہ کہا گھا کہ چاھے کتنا بھی انقسیان کهوں نه هو کام کونے والا وه تيمنيمل هينڌ هو وه کلهريمل جاب مهن و ولا يے چارة لهبرر هو اس پر كوئى ايكهن نهين هو سكتا - تو مجه ذر ہے ھے کہ ایسے موقعہ پر جب کہ چانلا نے ابھی ایٹی آنکیوں نہوں بدلیں چاٹنا نے اپنا رہے نہیں بدلا که رہ کسی بھی طرح ہے یا عزت سمجھوتہ همارے دیھی سے کرے - آج اس کی فرورت دکهائی تههن یوی - آن حالت میں یقیناً سرکار چاہے کی که زیادہ سے زياده سنوكشرن هو ود كيون ند اسلحه كا هو ولا كهون نه فوجهون كي ياقي شروريات کي جو چهزين ههن ان کا هو - اور چونکه وائس چهر مهن ماهب - يه حقيقت ه كه بهت زیادہ سامان سرکاری فیکٹریوں کے علاوہ انہیں کمیلیز کی مدد سے تیار ہوتا هے - آپ سادھرن طریقه سے یه بت کہتے میں اور دوسری طرف آپ یہاں تک گئے میں که جو ثربهونل کا فهصله هو جائے اس کو فالفل مان لها جائے -میں سبجهتا هوں په بهی کوئی ایسی پسندیدگی نہوں ہے کہ جناب ادھر میں نے عرض کیا کہ ٹینک ہے که ان مالکوں کو ادھوکار ہونا چاھیئے که ولا گاچار سولی کی طرح سزدور کو کے کر پہھنگ دیں لیکن یہ بھی

نهيين که اگر کام صهي رکاوت پوتي هو تو اس کو پتا اصمیکار هی ته هو که کس کے الگ کو سکے - جیسا که بقول ن**فدا** جي کے کوئي پرئمانيسي کيس آئے تو پرائىاقىسىكا قىصا» بېي ئلدا چى .M. 3 خوه کرین - شاستری عنی کرین -دانهانا كرے جنجز نه كريس اگر وا برائمافيسي هي - اس لئي كه ايموجاسي ھے - اس لئے کہ ایمرجنسی کی ضرورت هے تو میں سیجھتا ہوں که ان مزدوروں کے حق میں فے اور نہ ھی سرکار کے حق میں جاتا ہے - اسی طرح سے تربیونل کا فیصلہ جو ھے اس كو فاثغل سمجه لها جائے يه بهي زياده پسلد نہیں ہے تو میں مانتا ہوں وأنس چهر مهن صاحب که اس وقت كرورون رويدي نههن أربون رويهية بوي ہونی کمپلیوز کیا جاتی ہیں۔ ہوے ہوے ِ قرم کھا جاتے ہیں سرکار کا انہیں پہلک كا كهون كه يه سب پبلك فلد مهن أتا هي - إنكم ثهكس وفهوة - لهكن إس مهن کسی راسته سے جا رهی ہے یہ سرکار جو اپنے آپ کو کہتی ہے کہ گاندھی۔ در کی سرکار ہے۔ مہاتما گائدھی کے چاهئے والوں کی سرکر ھے - وہ بوائب دے کسی کو اور کھٹے بتاو ملک نے کہاں کہا رکہا ہے - تو اُس سے تو هدوستان كالخلق بهد بكونے والا هے اس کو کوئے کیے سندر طریقہ ہے میں ماندا هول رز ماننا چاههنّے لهكن مارتے کس کو میں کیا اس سرکار کو ہتے نہیں ھے کہ حو دانوں میں هاروں والے کروڑ یتی بین گئے اور پر، یہ

Bt!/. 1964

انكم تهكس كي سختهان كيون روا نهیں کی جاتیں وہ ایک نہیں ھیں وائس چهرمين صاحب - هزارون ھیں جو ایک آبرو کی جنبش سے نواب راجه بلے میں تو میں مانتا ہوں کمیٹی پر کافی ہمت کے ساتھ آپ اس كو عمل امين لائين - وأنس چير مين ماحب - اکر اینا دامن صاف هے تو رہ درسرے کی چادر پر اعتراض نر سكتا هے - لهكن آج حالت كيا هے ? ہوے بوے چیف منساروں پر ہوے ہوے منستروں پر جن کو یہ ادھهار دیائے والے هیں - آپ تمام کمپڈھڑ کو قرانًا چاھاتے ھیں - ائلے الهکشن کے لکے كانگريس كو كوئي امهد زياده جهتني کی نہیں رہی اس لیے وہ کمپنیو اکر قرانا چاهتی هے - پہلے کمپنیوں سے رويهم لينا جائز قرار ديا كيا تها كيون که اینے دیش میں کوئی قانون ہے نبهن که کمپلهز فلکس نه لئے جائهن -كروزس رويهة نهين تو الأكه رويهة كانكريس كمهنهون سے ليا - وائس چهرمین ماهب - ابهی مهن نے دیکها كه يه كمهليز جن پر يه ايكت لاكو كرنا چاہتے ھیں اور ھمارے بھکے صاحب نے جس بل کو ہوی محبت سے پیش کیا ہے ان سے کافی روپیہ ابھی لیا جاتا ھے - ابھی ھمارے کاتگریس کے پریڈیڈانٹ پنجاب میں گئے۔ نمے تو ان کمپلیز نے یہ سارا روپیه دیا - الکهوں كى تهيلهان دى كُنُهن - ايك جانه

تهومه لاکه روپیه دیا گیا اور ایک جگه ه هزار روپیه دیا کیا - جس طرح كاندهى جي ايك ايك پيسه جگه جکه جا کر اکٹھا کرتے تھے ساری جلتا آسے اس میں ایسا نہیں ہوا۔ هماری سرکار کی جو آیه نیت هے که مؤدور ہے چاروں کا بھلا ھو کیوں کہ ولا ~وشلزم کی حامی سرکار <u>هے</u> لیکن − میں سمجھتا ہوں کہ ایسی نہیں ہے۔۔ یه تو صرف کمپنیز پر اینا ادهیکار کرنا چاہتی ہے - جیسا کہ میں نے پہلے کہا تھا کہ ڈیموکریسی کے پردہ سیں رار شاجمی کام کر رغی نمے اور اس سے بهی زیاده سے زیادہ شبد آید هو سكتے هيں يه كانگريس سركار تيموكريسي کی حامی سرکار اپنے ہاتھ۔ میں سیبھی۔ ادمیکار لیدا جاهتی هے اور ان کی خواهش يه هے كه اس طرح سے کہهوا قال دیا جائے که اولی ان کے سامقے دم به لیقے یاوے - کووروں روپیئے کے کارخانے بربان ہو جاتے ہیں لهكن اس سركار كو يه ادههكار نهين ھے که وہ کسی کو سسپھلڈ کرے کسی کو نکال سکہ - تو اس کے سعفی کیا ۔ ھیں ? ا*س کے معنی* یہ ھیں کہ وہ گدیوں پر قائم رھلا۔ چاھتی ہے -وائس چهر مهن صاحب - مهن درنا ھوں کہ اس سے گدیاں تائم رھنے والتي نهين هين نهونكه لحالات 🗼 🚬

उपसभाध्यक्ष (श्री महाचीर प्रसाद भागंव) : ग्राप क्या बोल रहे हे ग्रीर विल क्या है।

[شرى فهدالغني] ۲۰۰۰مین سرکار سے یہ کہہ رہا تھا اور یہ عرض کر رہا تها که آپ نے اس تانوں سهی یه رکها ھے کہ کوئی بھی کیس توہیونل شک هي جا سکتا هے اور اس مين آپ نے ھائی کورٹ میں اپیل کرنے کی لجازت نہیں رکھی ہے۔ تا میں یہ رکھا ھے کہ کسی بھی مزدور کو وہ نهين نکال سکتے هيں چاھے كنچه بهى هو - جب ذك مستله ۔ تربیپونل کے ساسلے نہ جائے - اگر سوکار تیں سال تک کوئی ایکشن نه لے تو نیا يه معامله لتكاره كا - مهرا كهذا يه هي کہ جہاں ان کے من میں آئی ہے وهال ولا قالميا كو دے مارتے هيں ليكن مالویه کو کوئی نههای پوچهتا - میرا کہنا یہ ہے کہ اگر ان کی یہ نیت ہے که اس بل سے سردوروں کو بھلا ہوگا تو مجهد كوئي اعتراض نهين هي ليكن ان کے عمل سے مجھے ایسا نہیں دکھائی دیتا ہے ۔ آپ کام راج کا نام لیتے عمی خفا هو گئے میں واپس لے لیتا هوں -उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंब) : मैं किसी का नाम लेने से खफा नहीं होता।

شرى عبدالغلى : وائس چهر مپن ماحب - مجه کائی اس بات کا وچار رهتا هے کیوں کہ برسوں تک زندگی انے ساتھیوں کے سانھ گڈاری ھے - اس لئے میرے کہنے کا مطلب یہ هے که یه جو بل آپ لائے هيں يا جو بھی بل

لائين - آپ مجارتي مين هن اور اس مجارتی کے بل پر آپ جو چاهیں پاس کولهجیّه - اس مین کوئی تكليف نهيل هي لهكن يه كب تك چلے کا ? ڈیموکویسی کے نام پر ڏيموکريسي کا ڪون هو تو اس کا مطلب کیا میں یہ سمجھوں کہ آپ بالكل تهيك كرارهے ههي - ميرا كهنا یہ ہے کہ آپ دیھی میں جو کچھ کرنا چاہتے ہیں کیجئے لیکن ایسا نہ کیجئے کہ کل آپ کو بچھتاتا ہوے اور ڈی ۔ آئی ۔ آر کے تحصت بھوپی**ش گ**ھتا ۔ کی فویر کو گرفتار کرنا پوے - اس اللہ میں چاھتا ھوں کہ اس بل میں تهورَي سي لچک آني چاهيئے۔ آپ جو بهی بل لائیں جهاں آپ ایک طرف دهیان رکهتے هیں وهاں آپکو دوسری طرف بھی دھیاں کرنا چاھیئے۔ یہ میں اس لگے عرض کو رہا ہوں کیونکہ مہری دلی خواهش هے که اس دیش میں تیموکریسی قائم رہے - اِس کے ساتھ ایمرجنسی کے دور میں جب میری آنکھیں ساري باتهار ديكه رهي الهين تو چين ایک طرف تو همیں دیکھ رہا ہے دوسری طرف روس کو دیکھ رھا ھے -ارر تهسری طرف مشوقی ممالک کو اہدی آبکہ سے دیکھ رہا ہے - تو آب بھی ایسی حالت میں اس طرح کے سخت قاتوں بدانا کہ جس سے ہمارے ہاتھ بنده جائين مقاسب نهين هوكا - مين مانتا هوں که میرے تہوڑے شدہ جو مهن نے عرض کئے وہ تلخے کیوں نہ

هوں لیکن کانگریس کے بھائیوں کو خفا نہیں ہونا چاھتے۔ آپ کمپلیز سے روپیہ لیے کر الهکشن جیتنا چاھتے ھیں تو سونے کی جو مرفی ہے اس کو ھی ست مارئے بلکہ اس کو انذا دینے دیجئے۔ اگر وہ اڈا دیتی ہے تو کھا لہجگے اگر نہیں دیتی ہے تو صهر کھجگے ۔

†श्री ग्रस्ट्रल गनी (पंजाब): बाइस चेयरमैन साहब, यह बिल जो लाया गया है उस पर मुबारकबाद भी दे सकता हं क्योंकि बजाहिर तो यही है कि यह मजदूरों के हित में है। ग्रगर ऐसा ही इसका ग्रांबनैक्ट ह तो यकीनन कोई बादमी ऐसा नहीं हो सकता जो इस बिल पर एतराज करे। लेकिन तज्बा बिल्कुल ही इसके उलट है । कम्पनीज-कम्पनीज में फर्क है। एक कम्पनीज वह हैं जो इस एक्ट के तहत ब्राती हैं बीर कुछ कम्पनीज ऐसी हैं कि सुप्रीम कोर्ट का जज भी यह वर्डिक्ट दे कि जो प्राइम मिनिस्टर ं साहब ने श्री के० डी० मालवीय के खिलाफ चार्जेज भेजे हैं उसमें दो ऐसे होते हैं जिनमें प्राइमाफेसी केस है। लेकिन उनको हाउस के सामने न लाया जाए। तो कम्पनीज में यह बात कहनी कि जिन्होंने सरकार की मदद से करोड़ों रुपया लगाकर कारखाना लगाया है और उसमें हजारों मजदूर काम करते हैं, बड़ी तनख्वाह वाले भी काम करते हैं । इसमें कोई शक नहीं कि कुछ कम्पनीज ऐसी हैं। जिनमं के साथ वडी बडी ज्यादितयां हईं। लेकिन इस दिल में यह कहा गया कि चाहे कितना भी इन्डिसिपलिन वयों न हो, काम करने वाला वह टैक्निकल हैंड हो, वह क्लेरीकल जॉब में हो, वह बेचारा लेबरर हो, उस पर कोई एक्शन नहीं हो मकता । तो मुझे डर यह है कि ऐसे मौके पर जब कि चाइना ने अभी अपनी श्रांखें नहीं बदलीं, चाइना ने ग्रपना एख नहीं बदला कि वह किसी भी तरह से वा-इज्जत समझौता हमारे देश से करे। आज इसकी जुरूरत दिखाई नहीं पड़ती । इन हालात में यकीनन सरकार चाहेगी कि ज्यादा से ज्यादा संरक्षण हो, वह क्यों न ग्रसले का हो, वह क्यों न फौजियों की बाकी जरूरियात की जो चीजें हैं उनका हो । श्रीर चुंकि बाइस चेयरमैन साहब, यह हकीकत है बहुत ज्यादा सामान सरकारी कि फैक्टरियों के ग्रलावा उन्हीं कम्पनीज की मदद से तयार होता है । आप साधारण तरीके से यह बात कहते हैं और दूसरी तरफ आप यहां तक गये हैं कि जो ट्रिब्यनल का फैसला हो जाये उसको फाइनल मान लिया जाये। मैं समझता हूं कि यह भी कोई ऐसी पसंदीदगी नहीं है कि जनाय इधर मैंने ग्रर्ज किया कि ठीक है कि उन मालिकों को ग्रधिकार होना चाहिए कि वह गाजर-मूली की तरह मजदूर को काट कर फेंक दें; लेकिन यह भी नहीं कि अगर काम में इकावट पड़ती हो तो उसको यह ब्रधिकार भी न हो कि किसी को ग्रलग कर सके । जैसा कि बतौर नन्दा जी के 3 P.M. कि कोई प्राष्ट्रमा फैसी केस ग्राये तो प्राप्टमा फेसी का फैसला भी नन्दा जी खुद करें, शास्त्री जी करें, द्विया न करें, जजेज न करें यदि वह ब्राइमाफेसी है। इसलिए कि एमरजैसी की जरूरत है तो मैं समझता हूं कि इन मजदूरों के इक में है स्वीर न ही सरकार के इक में जाता है। इसी तरह से ट्रिब्युनल का फैसला जो है उसको फाइनल समझ लिया जाये। यह भी ज्यादा पसन्द नहीं है तो मैं मानता हूं वाइस चेयरमैन साहब, कि इस वक्त करोड़ों रुपया नहीं, अरबों रुपया बड़ी बड़ी कम्पनीज खा जाती है, बड़े बड़े फर्म खा जाते हैं। सरकार का नहीं पब्लिक का, क्योंकि यह सब पब्लिक फंड में प्राता है, इन्कमटैक्स वर्गरा । लेकिन इसमें किस रास्ते से जा रही है यह सरकार जो कि अपने आप को कहती है कि गांधीदाद की सरकार है। महात्मा गांधी के चाहनेवालों की सरकार है: वह क्षाइब दे किसी को ग्रीर कहे कि बताग्रो मालिक ने कहां क्या रखा है। तो इससे तो

^{†[]} Hindi transliteration

श्री अब्दल गुनी] हिन्द्स्तान का इखलाक बहत बिगड़ने वाला है। इसको कोई कहे कि सन्दर तरीका है, मैं मानता है, मानना चाहिए । लेकिन मारते किस को हैं ? क्या इस सरकार को पता नहीं है कि जो दिनों में हजारों वाले करोडपति बन गये उन पर यह इन्कम-टैक्स की सहितयां क्यों रवां नहीं की जातीं । वह एक नहीं हैं बाइस चेयरमैन साहब, हजारों हैं जो कि एक ग्रावरू की जुम्बिस से नवाब-राजा बने हैं। तो मैं मानता हं कि कम्पनी पर काफी हिम्मत के साथ ग्राप इसको ग्रमल में लायें । बाइस चेयरमैन साहब, ग्रगर ग्रपना दामन साफ है तो वह दूसरे की चादर पर एतराज कर सकता है। लेकिन ग्राज हालत क्या है ? बड़े बड़े चीफ मिनिस्टरों पर, बहे बहे मिनिस्टरों पर, जिनको यह अधिकार देने वाले हैं ग्राप तमाम कम्पनीज को डराना बाहते हैं। ग्रगले इलैक्शन के लिए कांग्रेस को कोई उम्मीद ज्यादा जीतने की नहीं रही । इसलिए वह कम्पनीज को डराना चाहती है। पहले कम्पनीज से रूपया लेना जायज करार दिया गया था क्योंकि अपने देश में कोई कानन है नहीं कि कम्पनीज फंडस न लिये जायें। करोडों रुपया नहीं तो लाखों रुपया कांग्रेस ने कम्पनियों से लिया। वाइस चेयरमैन साहब, श्रभी मैंने देखा कि यह कम्पनीज जिन पर यह ऐक्ट लाग करना चाहते हैं और हमारे भगत साहब ने जिस बिल को बड़ी महब्बत से पेश किया है उनसे काफी रुपया ग्रभी लिया जाता है। ग्रभी हमारे कांग्रेस के प्रेसीडेंट पंजाब में गये थे तो इन कम्पनीज ने यह सारा रुपया दिया । लाखों की थैलियां दी गयीं । एक जगह डेढ लाख रुपया दिया गया और एक जगह ३५ हजार रुपया दिया गया । जिस तरह गांधी जी एक-एक पैसा जगह-जगह जाकर इकट्टा करते थे सारी जनता से, उसमें ऐसा नहीं हुआ । हमारी सरकार की जो यह नीयत है कि मजदूर बेचारों का भला हो क्योंकि बह सोशलिज्म की हामी सरकार है। लेकिन

में समझता हं कि ऐसी नहीं है। यह तो सिर्फ कम्पनीज पर ग्रपना ग्रधिकार करना चाहती है। जैसा कि मैंने पहले कहा था कि डेमोक्रेसी के परदे में जार-शाही काम कर रही है और इससे भी ज्यादा से ज्यादा शब्द श्रायद हो सकते हैं । यह कांग्रेस सरकार, डेमोक्रेसी की हामी सरकार, अपने हाथ में सभी अधिकार लेना चाहती है और उनकी ख्वाहिश यह है कि इस तरह से घेरा डाल दिया जाये कि कोई उनके सामने दम न लेने पाये। करोडों रुपये के कारखाने बरबाद हो जाते हैं लेकिन इस सरकार को यह अधिकार नहीं है कि वह किसी को ससपेंड करे, किसी को निकाल सके। तो उसके माने क्या हैं ? इसके माने ये हैं कि वह गहियों पर कायम रहना चाहती है। वाइस चेयरमैन साहब, मैं डरता हं कि इससे गहियां कायम रहने वाली नहीं हैं क्योंकि हालात . . .

उपस्माध्यक्ष (श्री महाबीर प्रसाद भागंब): आप क्या बोल रहे हैं और बिल क्या है ?

श्री ग्रह्युल गनी: . . . मैं सरकार से यह कह रहा था और यह अर्ज कर रहा था कि ग्रापने इस कान्न में यह रखा है कि कोई भी केस टिब्यनल तक ही जा सकता है और उसमें आपने हाई कोर्ट में अपील करने की इजाजत नहीं रखी है। लॉ में यह रक्खा है कि किसी भी मजदूर को वह नहीं निकाल सकते हैं, चाहे कुछ भी हो जब तक कि मसला दिब्यनल के सामने न जाये। ग्रगर सरकार तीन साल तक कोई एक्शन न ले तो क्या यह मामला लटका रहेगा? मेरा कहना यह है कि जहां उनके मन में आती है वहां वह डालिमया को दे मारते हैं, लेकिन मालबीय को कोई नहीं पूछता। मेरा कहना यह है कि अगर उनकी यह नीयत है कि इस विल से मजदूरों को भला होगा तो मुझे कोई एतराज नहीं है लेकिन उनके अमल से मझे ऐसा दिखाई नहीं देता है। ग्राप कामराज

का नाम लेते ही ख़का हो गए, मैं वापस ले लेता हं।

उपसभाष्यक (श्री महाबीर प्रसाद भागंव) : मैं किसी का नाम लेने से ख़फा नहीं होता।

श्री ग्रब्दूल गनी : वाइस चेयरमैन साहव, मझे काफी इस बात का विचार रहता है क्योंकि बरसों तक जिन्दगी अपने साथियों के साथ गजारी है। इसलिए मेरे कहने का मतलब यह है कि यह जो बिल आप लाए हैं या जो भी बिल लाएं, आप मैजोरिटी में हैं और इस मैजोरिटी के बिल पर श्राप जो चाहें पास करा लीजिए । इसमें कोई तकलीफ नहीं है लेकिन यह कब तक चलेगा ? डेमोकेसी के नाम पर हेमोकेसी का खन हो तो इसका मतलब क्या मैं यह समझं कि आप बिल्कुल ठीक कर रहे हैं। मेरा कहना यह है कि आप देश में जो कुछ करना चाहते हैं कीजिए, लेकिन ऐसा न कीजिए कि कल ग्रापको पछताना पड़े ग्रीर डी० ग्राई० ग्रार० के तहत भ्षेश गुप्त की फौज को गिरपतार करना पड़े। इसलिए मैं यह चाहता हं कि इस बिल में थोड़ी सी लचक ब्रानी चाहिए । ब्राप जो भी बिल लाएं जहां ग्राप एक तरफ ध्यान रखते हैं वहां ग्राप को दसरी तरफ भी ध्यान करना चाहिए। यह मैं इसलिए अर्ज कर रहा हूं क्योंकि यह मेरी दिली ख्वाहिश है कि इस देश में डेमोकेसी कायम रहे। इसके साथ एमरजेंसी के दौर में जब मेरी श्रांखें सारी बातें देख रही थीं तो चीन एक तरफ तो हमें देख रहा है दूसरी तरफ रूस को देख रहा है श्रीर तीसरी तरफ मणरिकी ममालक को अपनी आंख से देख रहा है। तो ग्रव भी ऐसी हालत में इस तरह के सख्त कानन बनाना कि जिससे हमारे हाथ बंध जाएं मनासिब नहीं होगा । में मानता हं कि मेरे थोड़े से शब्द जो मैंने छर्ज किए वह तल्ख क्यों न हों लेकिन कांग्रेस के भाइयों को खफा नहीं होना चाहिए। ग्राप कम्पनी से रूपया लेकर नैक्शन जीतना चाहते हैं तो सोने की जो

मुर्गी है उसको हो मत मारिए, बल्कि उसको अण्डा देने दीजिए। अगर वह अण्डा दे देती है तो खा लीजिए, अगर नहीं देती है तो सब कीजिए।]

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I welcome this measure because .

SHRI LOKANATH MISRA (Orissa): Fully or partially?

SHRI BHUPESH GUPTA: . . . you will remember that in this House and in the other House we have been pressing precisely for such a measure to protect the employees and other workers who furnish information to the Government against malpractice corruption on the part of the capitalists and the monopolists but this measure is unsatisfactory in the sense that it does not give fur, protection to the employees 1 do not know what will happen to them after the investigation is over. It may well be that the employees will be transferred to various places, demoted or they would not be given promotion when they deserve it. I want full protection in every respect as far as the purpose of this Bill is concerned, naturally when I speak on such a subject I bring to light certain concrete facts.

SHRI B. R. BHAGAT Concerning the Bill.

SHRI BHUPESH GUPTA: Now it is a good thing that the employees are being protected.

SHRI LOKANATH MISRA: He will somehow connect it with the Bill.

SHRI BHUPESH GUPTA: What did you say?

SHRI LOKANATH MISRA: He said your fact must be concerning the Bill • and I said that you can connect it with the Bill somehow or other.

SHRI BHUPESH GUPTA: It is already^ connected; no disconnection I know how to connect it.

Here, as I said, the protection should be full and unqualified. Now, how are we going to operate the provisions of this Bill? That is the crucial question. For that we must know exactly how the companies function in such matters. As you know, the Bill was necessitated by the rather melancholy experience the Government had to undergo in the matter of the Sahu-Jain concerfis. After a long time^the great Government woke up and appointed Inspectors for investigation under section 237 of the Companies Act but the capitalist class is more powerful and sometimes it is more cunning than, shall we say, many hon, gentlemen who sit in very high positions. Now, what did they do? They prevented the investigation. What happened in the case of the Bennett Coleman & Co. was that the management was non-cooperating and creating obstruction. It was the employees who came forward and submitted a memorandum to Shri Jawaharlal Nehru and to the other Ministers and also incidentally we have got some copies. Nowadays most of the things sent to the Ministers, I receive copies. That is very enlivening for me. That way we got copies of this and from that we came to know that the "Investigation was being obstructed whereas the workers and employees of the Bennett Coleman & Co. were trying to cooperate with the Government and bringing material information to the knowledge of the Inspector that they were being hindered. What would one have expected the Government to do at that time? The_v should have seized all the papers; they should have put under arrest the obstructing management, whoever they are. When it comes to arresting the Communists. 900 of them, they can put them in jail in HO time but when it comes to Mr. Shanti Prasad Jain and the monopolist class I do not know what the Gods and Godesses of Delhi do. Why

was it not possible for them to arrest this gentleman? I am not suggesting the D.I.R.; other provisions were there but nothing was doner"Procrastination was there and dilatory tactics were adopted by the people concerned with a view to frustrating the investigation. Well, the Government could 'have easily taken over under the Industries (Development and Regulation) Act the Bennett Coleman & Co. They did not even do that. As far as the employees are concerned, I do not know what will happen to them, if something drastic is not done in the matter. Here you see the difficulty arises. I will give you another example

SHRI AKBAR ALI KHAN (Andhra Pradesh): Be relevant.

SHRI BHUPESH GUPTA: My friend. Mr. Akbar Ali Khan, has not known in life what relevance is. If this is not relevant, Mr Akbar Ali Khan, then, do not know what is relevant.

SHRI AKBAR ALI KHAN: Particular instances.

SHRI BHUPESH GUPTA: I know that the only relevance in your interruption is~ that vou interrupt me. Now, here I give another example, how we are getting it from the employees and the Government get and do not act on. it. I am in possession of documents. Generally I speak on the basis of documentary evidence. but naturally I cannot lay everything on the Table of the House because sometimes'I want the Ministers to come out and then see how truthful they are in this matter.

Take the case oT the Rivers Steam Navigation Co., Ltd., which is the successor company of the Joint Steamer Companies, Calcutta. What is happening there and how are the employees behaving? The employees are trying to co-operate with the Government and they are trying to give information to the about malpractices and Government corruption, including the swindle of public funds

by the management of the Rivers Steam J Navigation Company. Three or four j Europeans are there and they are pulling wool over the eyes of this Government, even when the employees are telling the Government through their proper agencies as to how manipulations are being indulged in, how j malpracties are being carried on and how moneys are being wasted. Well Mr. Akba_r Ali Khan might say it is not.

SHRI AKBAR ALI KHAN: Is it under your advice they are giving! this information?

SHRI BHUPESH GUPTA: Yes. now you are relevant at least. Now what happened there. This Company is being advanced loans and grants by the Government of India. The latest grant, according to my information, is Rs. 60 lakhs. Will Mr. Bhagat kindly note it and pass it on to the proper Minister. Now, let us start it. A sum of Rs. 30 lakhs was given as a loan some time back in 1958 and what happened? As you know cerfaln assets were mortgaged and the assets were mortgaged which were being sold by the Company and now if you go there you will not find anything much. ATI the things has been sold. The employees were bringing these things to the notice of the Government and the Government did not do anything Up till now they have not done anything.

SHRI B. R. BHAGAT: Is it under investigation? It is not under investigation.

SHRI BHUPESH GUPTA: It is under investigation.

SHRI B. R. BHAGAT: I am asking you.

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SHRI BHUPESH GUPTA: You should investigate. Now, what i,s the use? They give information and you do not act upon it.

SHRI B. R. BHAGAT: Mr. Vice-i Chairman, instead of taking the time of the House here, if he had written to us saying that we should investigate it, we would have given it the best consideration.

SHRI BHUPESH GUPTA: Just a minute, you ask others to write to you.

SHRI LOKANATH MISRA: Others would not have known it.

SHRI BHUPESH GUPTA: I am paid for from the public exchequer not for private correspondence with Ministers but to make public utterances here on matters of public policy. I write such letters, but you never read them. I know that some of you read them. Now, here I tell you the story. I know that it will shake you up. Therefore, I am telling it. All I get through the employees. If a private person like me can get it why cannot the Government get it, provided you give them proper protection.

Now, here all the mortgaged properties, the assets, have been virtually liquidated and if you go there you will find nothing today. Then, again, you will find that the Government paid about Rs. 45 lakhs against the" Company's works in progress bills. The hills were inflated and the figures were wrong as shown in the bills. This, again, was brought to the notice of the authorities by the employees."No-thing has been done.

SHRI P. N. SAPRU (Uttar Pradesh): But this Bill is in favour of the employees. This Bill favours the employees. How do you oppose it?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has already supported the Bill.

SHRI BHUPESH GUPTA: I have supported it.

THE VICE-CHAIRMAN (SHRI M. P. IBHARGAVA): Having supported it, he has developed his arguments.

Vice-Chairman. That is the position. Now, here you see that false adjustments are being made with regard to that particular loan of Rs. 45 lakhs, but nothing is being done. Employees are telling here corruption is going on. Do something. Nothing is being done. And they do not know what will happen. They are very much afraid.

Then, to another instance I come here. Certain loans were given for certain ships and so on. As against this you will find that 60 per cent, has already been used up for repairs of the Company's vessels and so on. These were imported, meant for expansion. Instead of carrying out the expansion, they have sold them out, for use in outside job. Nothing is being done. The latest example, as I said is that Rs. 60 lakhs have been given by the Government to this Company. Here again you will find that the surveys that have been made by the marine surveyors show an inflated figure and that has been done against certain vessels and so on which do not have any steel bottom at all but cement bottom and so on. This also has been pointed out by the employees, but nothing is being done. On top of this the State Bank of India has made available Rs. 150 lakhs to the Rivers Steam Navigation Company and there again a loss is involved and manipulation is going on. Now, here I have given a concrete example. We cannot know these things unless the employees co-operate with the Government. I would not know it, nobody would know it. Therefore, it is very essential in such matters to secure the cooperation of the employees, in order that we can see how even the Government funds advanced to such companies are being utilised. This is what I say. But if today in such cases the employees know that their protection is of a very temporary nature, a very feeble one, they would not come forward and divulge the names or take the risk of being out afterwards. That

SHRI BHUPESH GUPTA: Quite right, Mr. is why I say not only there should be full protection, but there should be provision for rewarding them and giving security to the employees of the various concerns and I think this line of operation should be developed in the country. By and large our employees in the private concerns are a good lot and they are interested in helping the country and the nation in whichever way they can. But the point is it is for the Government to approach them in such a manner as: would encourage them, give them the I assurance and confidence that they would be protected and they should have the feeling that they are serving the nation and the country.

> SHRI P. N. SAPRU: There should be some provision for them on the directorate. They should be empowered to elect a certain number of employees on the directorate.

> SHRI BHUPESH GUPTA: I think it is a good suggestion that we can consider, but here it does not come in. We want to take over these companies. We want the workers to be the masters of the factories as far as we are concerned. And you are right. So long as that is not done, certain employees should sit on the board of directors. That is also one of the very good suggestions. From Allahabad we always get good suggestions and this is one of the good suggestions that have come from that quarter.

Then. I come to another thing. It is very difficult to tell you. Our I.C.S. officers nowadays after retirement do not go to the Himalayas or to Kanya-kumari or to the Meenakshi temple or to the Puri temple. Where do you think most of them go? They go to the big business concerns. And why do you think suddenly they go after thirty years of service? It is in order to tell the company bosses how to evade income-tax and circumvent the ' law of the land. For this they can get plenty of money.

Take, for example, the case of Mr. Iengar, all kinds of investigation being made. Following Company a: the Chairman on a salary of Rs. 7 500)-per month and he is also the Adviser to this company. We do not know. Now, i: you send such people, the employees there get frightened, because they knov- Mr. Iengar has got connections in Delhi and whatever is said there by the' employees would be known to the parties in Delhi and other people and they will be in trouble. Then, you have the former Auditor-General Mr. Ashok Chanda and some Take the case of Mr. Behgal. He is the This is the fear. Managing Director of CIBA. He is getting Rs. 7,000|- as salary and so on. Now, he is hot an officer who is a retired I.C.S. officer. Such to Martin-Burn and becomes the Chairman of or some such thing. This is happening.

Therefore, complete demoralisation is taking place in this sphere. I think that also one has to bear in mind, What protection in such a case will the employees get against such people when they are placed there? How can they believe that the Government will act properly when they say that the go-between industrial and financial concerns?

What are they doing today? completely sloppec

730 RS-8.

I.C.S. After retirement he joined Parry and the report of the Vivian Bose Enquiry Commission investigation was ordered into some of these concerns under particular sections the Indian Aluminium Company •where, I of the Company Law. After that they went to the think, he gets Rs. 4,500[- or so. Now, you can court of law and secured writs and so on in order understand why Mr. Iengar should have joined to prevent investigation. But even before they succeeded to get the writs out from the High Court they resorted to various other methods of obstruction and malpractice, and when their employees brought these things to the notice of the Government, Government did not take any action. That is my complaint. How will the employees have the assurance that you will take action? On the contrary they may fear that beother people who have joined in starting a cause of the influence the big business has on consu tants company which advises business the Government, probably the names of these concerns and as you know in such cases what poor employees will have been known to these services they could render to the company bosses and that they might be subjected to all bosses. I can give you very many examples. kinds of punishment and unfavourable action.

As you know, I made it clear and i now I make people are there and they are all introduced to it very clear that Bennett Coleman and the officers here. Now, here you have a Company—they are in Bombay but they operate situation where the Secretary-General of in Calcutta. How do they do so? Mr. Shanti Pra-1 External Affairs Ministry goes after retirement sad Jain, for example, holds to my I knowledge-and they can find it out- the the Board of Directors or Managing Director majority of shares through benam-dars in the Jana Sevak which is a daily paper claiming to be the mouthpiece of the Congress workers, the editor of which is Shri Atulya Ghosh. He holds the majority of shares through benam-dars. You can find out by proper investigation and the employees of that paper and the printing press will be in a position to help provided they have the guarantee. Recently, as I said, Rs. 7 lakhs had been made available for the purchase of a men have come and taker up jobs with the big printing press from the German Democratic Republic by Jana Sevak, and who do you think made the money available? Bennett Coleman and Company again. Before they went to the High Mr. Vice-Chairman, take Bennet Coleman Court they did such a thing. This was reported in and Company and Sahu Jair and Company. the press and this matter has been raised in the They have West Bengal Legia-

[Shri Bhupesh Gupta] lature also. How can the employees have confidence? The Government is doing nothing in such a matter.

Therefore, such examples can be multiplied. We have the example of the Birla insurance company, the I General Insurance Company. What happened to the Ruby General Insurance Company we do not know. This thing happened As for various other concerns, even if you go through the report of the Das Commission you will find that corruption was taking, place, and the officials knew this thing, but many of them did not take any steps with regard to some of the companies under the control of the now celebrated Kairon faimly. That is what happens.

Again, I have got the case of Mr. Kapur Chand. Again it comes from the employees, but the Government does not take any action. Here rolumes, many many sheets of paper I have got with me all of which have been sent to the Government giving the necessary information as to how Mr. Kapur Chand swindled the Government of Andhra Pradesh to the extent of Rs 10 lakhs in the sale of the shares of the Sripur Paper Mills and so on. It is admitted by the Accountant-General of the Andhra Pradesh State Government and also admitted on the floor of to be made a penal offence for any the Andhra Pradesh Assembly by the Finance Minister of the time-now he is the Chief Minister— Mr. Brahmananda Reddy. Action was taken against Mr. Damodara Menon who was Secretary in the Department j concerned, but no action was taken against Mr. Kapur Chand. And what happened since? He became the President of the Hyderabad Stock Exchange. At that time he was only a member of the Stock Exchange in Hyderabad. He was promoted. We are told that no action can be taken against him. But what happened to the information? When I receive such things from the sources, they always express apprehension that they might be persecuted if- the Government came '

to know such a thing. This is the position.

I can tell you, Mr. Vice-Chairman, that employees know many things, but they are afraid of furnishing information to the Government, and also they do not have the confidence that the Government will act. When they see that the Congress boss and the leader of West Bengal is befriending Mr. Shanti Prasad Jain, how will the employees come forward and pass on the information to the Chief Minister of West Bengal or the authorities here? When they see that a certain big businessman is part of the syndicate or financing the political syndicate in this country, how will employees in that particular concern feel assured that the information they submit to the Government will not be known to those people and that they would not be subjected to persecution? Therefore, this is a serious matter. It is not a question which you can tackle only by a legislation of this kind.

Therefore, I suggest here, firstly, that this Bill should be passed, but amendments should be brought forward in order to give the fullest

employer to persecute any employee On the ground that he has furnished information. Information once given should be confidential matter bet а ween the authorities and the person who supplies that information. should never be known to the employ er. This should be done. In case the employer shows any kind of hostility or persecutes the employee con:ernedi the employer or the capitalist concern or the monopolist whoever he is ed should be subjected to imprisonment and not merely to fine. That is whit I say. It should be known that if on account of giving information he per secutes any employee, and if it is prov ed, then the particular employer will be liable not to a sentence of fine but to a sentence of rieorous 'r-:prisonment. That is how I to put it. Let us see how things happen, because

when the employees do anything . wrong or are suspected of doing anything wrong, they are charge-sheeted, persecuted, and they do not have any remedy at all. Even in the Government undertakings they are proceeded against under article 311 of the Constitution, and they have no remedy. Why the employing classes, the capitalist elements should not be put in a similar position I do not understand. Therefore, I should like that also to be provided.

with regard to the functioning of the business concerns. We should collect intelligence. They collect intelligence about the political parties. our party, the Swatantra Party, Jan Sangh, and I believe that some Ministers get information about other Congress Ministers also. That is ':heir domestic affair. Why should there not be an arrangement for collecting intelligence and information about the various big business concerns? The C'.I.D. and the C.B.I, are there but they should have a permanent assignment given to them. Besides keeping track of political and other parties they should keep track of the activities on the part of these big business concerns. That is [essential. There should be a pro ier channel of constant vigilance and information coming to the Government. One must not rely merely on the employees in this matter because they are handicapped in so many ways. That is also very important. But above all the Ministers must be above board: as sometimes it is called, they must be like Caesar's wife. There is no docu-! mentary proof as to what extent Caesar's wife was virtuous or otherwise, we do not know. But we are told that she was like that. Anyhow no one has proved that.

SHRI P. N. SAPRU: The story is told that Caesar's wife was not v:rtu-ous. I have read it in Roman history.

SHRI BHUPESH GUPTA: That may be right, but people say this thing. The caying goes that one must be like

Caesar's wife. I do not know either Caesar or his wife. We have heard about it from the Roman History.

SHRI D. THENGARI: Do you know any wife for that matter?

SHRI BHUPESH GUPTA: That question you need not ask.

THE VICE-CHAIRMAN (SHRI M P. I think we should have proper intelligence BHARGAVA): That you can discuss in the lith regard to the functioning of the business lobby.

SHRI BHUPESH GUPTA: I never discuss other points, I assure you. "You have no worry on that score.

Now, the position is this. How many Ministers are there now in the so-called *Sadachar* basket? So many Ministers, Deputy Ministers, Chief Ministers and other Ministers are there.

[THE D-EPUTY CHAIRMAN in the Chair]

When such is the position, how can you give an assurance to the country that this Government will carry out the programme properly? Still, we are supporting it because the Orissa employees and the Punjab empioyees have been saying that these people have been doing it for the past ter. years. How can they be assured unless they see a radical change :n the administration and in the Secretariat of the Government? And the Secretariat is a source of corruption, I tell you. We are political people, naturally we take note of political personalities but I know for a fact that some of the Secretaries and Secretariat personnel are accomplices. Now, it is no use preferring charge-sheets against these people only in Punjab. What about the others? It is not possible for the Ministers to handle public funds and files and indulge in corruption unless they nave the Secretaries. Deputy Secretaries, Joint Secretaries and Under Secretaries—not all of them but some of them xcomptices. Therefore, these are the problems of a serious nature. Madam Deputy Chairman these things should be gone into.

[Shri Bhup;>sh Gupta]

Nevertheless. I welcome this measure and support it. I hope that the Government will not stop at this. We have got here the Vivian Bose Commission's Report and the Das Commission's Report and we have got a plethora of chargesheets and allegations made against a whole number of Ministers. Some of the Ministers like the former Ministers shout about it a_s if they are very angry and so on. Well, in such a situation what we need today is a proper machinery, a comprehensive, effective approach in the matter and I think we should in this matter j certainly seek the co-operation of the] employees who are a patriotic lot but | all of them, unfortunately, are not organised under trade unions. Some of them, minor officers in the business concerns, do not have trade unions. They need special protection because there are no trade unions to protect them in the case of high-handedness on the part of the employers.

I think that all these things would be borne in mind and I should like the hon. Minister, before I sit down, to take note of what I have brought to the notice of the House and the Ministry about the River Steam Navigation Company and the manner in which Government fund is being swindled and cheated by two or three Europeans who are in control of this particular concern. Surely, you can make a beginning here. Let him go to Calcutta, meet the employees and he will get plenty of information with regard to the malpractices and corruption. Take action against this particular concern. Do not advance fresh! loans. And I do not see why it should not be nationalised. This should be rationalised by the Government. Government has invested so much of money in it. This is all that I have to say. I hope that you would have taken proper note of the concrete instances that I have given.

SHRI LOKANATH MISRA: Madam, I agree with the Minister that this particular amendment has a limited scope. And at the outset I should

like to make *my* point, or *my* party's point rather, clear that whether it is corruption in the sphere of commerce or industry or administration or Cabinet, we are for eradicating it. The sooner it is eradicated the better it is.

Madam. I fully support the spirit of the Bill. But what I could not understand really is that why it intends to give a blanket protection to the employees during the pendency of the investigation. I feel that if this broad, blanket protection is given, it will breed suspicion and ill-feeling and naturally, it is going to harm the private enterprise as a whole. I suggest that the strictest of measures should be applied to those who are corrupt even if they belong to the private enterprise and at all times we have supported the Government in its endeavour to curb corruption in the private sector. But because some are corrupt, the assumption cannot be that the whole private enterprise is corrupt. The Government seems to have proceeded on this assumption that all private enterprises are corrupt and that is why this blanket protection is being given.

Therefore, I cannot support this blanket protection provision which is given in this particular Bill. This almost amounts to having spies everywhere. Each man would be suspecting the other man as a spy of the Government and more so when the Finance Minister has declared somewhere else that 10 per cent of the tax collection would go to the informers. If we are going to eradicate corruption what is this? This may be called

ff | Hindi transliteration.

an incentive. You might get some information through it but it also amounts to bribing. If you givii inducement in the shape of 10 per cent, of what you collect for the Government exchequer for getting information from somebody in the particular firm, what else could it be than corruption? It is also Why not have some other corruption. measures? What is your Company Law Administration doing? It should be the of the endeavour Company Law Administration to go into the matter of bad companies to find out whether they are running properly or not. Instead of that, if you want to insert spies everywhere and harm the entire private sector as a whole, that is very wrong. I would like to have an assurance in this connection from the hon. Minister. Is he also going to apply this principle to the public sector? If it is going to apply to the public sector as well . . .

SHRI BHUPESH GUPTA: Oh! yes.

SHRI LOKANATH MISRA: then there will be some excuses for it. But if you are separating the public sector from the private sector, you cannot have any excuse at all.

Then, Madam, I come nearer home.

SHRI BHUPESH GUPTA: Nearer home, your home.

SHRI LOKANATH MISRA: I have travelled from Orissa to Delhi.

Here is a provision brought forward to get information from the employees about any malpractices resorted to b> the companies. But about Orissa, we have submitted a memorandum againsi some companies. This memoranium contains other charges against Minis ters. It also includes charges against certain companies which are headec by Ministers or their wives. Thosi companies have resorted to such mal practices and we have enumerate* them in the memorandum. It is a pub lie document now. In spite of thai

nothing has been done yet. If there is a genuine intention of the Govern-to proceed against corrupt people in the administration, in private industries or in public limited companies, what is the Government doing till today? I submitted the memorandum on the 13th August and I have not heard anything about it yet. Is there any intention of the Government to eradicate corruption? Is this the way in which you can eradicate corruption? Memorialists are 63 prominent persons of Orissa out of whom 22 are MLAs and four are Members of this Parliament. I have submitted a memorandum enumerating so many charges of corruption, malpractice, in the administration of a public limited company or two or three or four or five limited companies that they had. What has been the result? expected something better and something earlier from the Government. If the intention of the Government is really to eradicate corruption, they should not have delayed in this matter. This delay gives me suspicion that there is no genuine intention behind the move. Thank you, Madam.

Shri B. R. BHAGAT: Madam Deputy Chairman, I am indeed very happy that this measure got all-round support. Even the hon. Member who spoke last expressed some hesitation when he said that he would not support this blanket provision. I do not know whether he was referring to the Bill as such or the blanket provision suggested by some hon. Member who supported this Bill because this Bill does not seek any blanket provision or protection to the employees although it provides adequate reasonable protection to the employees.

SHRI LOKANATH MISRA: All employees are given this blanket protection during the pendency of the investigations.

SHRI B. R. BHAGAT: He expressed some hesitation about it. The Mem~bers of his Party have extended full 'support to the measure and I do not

[Shri B. R. Bhagat] know whether he represents the Party. I think the hon. Member, Mr. Dande-kar, who spoke in the other House said that he supported this Bill.

SHRI LOKANATH MISRA: Except for this blanket provision I support the Bill.

SHRI B. R. BHAGAT: Madam, the hon. Member who initiated this debate made the point that protection to the employees should extend even beyond the period of investigation, and that was very strongly supported by the hon. Member who spoke liberally or eloquently on this Bill although there was no occasion for it. I think by implication he made it clear that the Trade Union Act or the Industrial Disputes Act protects the employees in other cases. But the class of employees who are not covered by the Trade Union Act but still are not in the category of big executives should be protected. He assumed probably that the big executives will be prone to the management. Probably that may be his assumption. But the lower rung of the executives who may not be covered by the Industrial Disputes Act should be protected according to him, because they bave no Trade Union Act or the Industrial Disputes Act to help them.

SHRI BHUPESH GUPTA: Like our Parliamentary Secretaries

SHRI B. R. BHAGAT: But in this matter, Madam, apart from the desirability o'f it or the equity of it, there is some practical difficulty in having a provision like that. An employee, who gives information when the company is under investigation, or during the pendency of the matter before the tribunal, naturally must be adequately protected. But for him to have protection for all time to come, I think, will create serious problems. Rather I would like this matter to be left to the trade unions in respect of the employees covered by them and to the general public opinion and to the suc-

cessful working of the company resulting from the information given by the employees. I think no company in the present climate of the country and the alertness shown by Parliament would be so foolhardy as to take action against its employees for disclosure of information after the tribunal has decided the matter. What they may presumably do is they may as well like to dismiss him or adversely affect his future prospects on some other ground. Then, some of the employees may be under contract and the Contract Law will take care of them. However, while substantially agreeing with the sentiments expressed about the employees in the lower rung, I think it will be difficult to provide in a practical way any safeguards. It should be left to the public opinion and to the vigilance exercised by public representatives.

SHRI BHUPESH GUPTA: That does not afford legal protection.

SHRI B. R. BHAGAT: Legal protection is difficult to be provided for all time. That is the point.

SHRI BHUPESH GUPTA: That is not the point. The point is with regard to certain information that he has given . . .

SHRI B. R. BHAGAT: Yes, he will have legal protection.

Then, I think the hon, Member referred to some steam navigation company.

SHRI BHUPESH GUPTA: Bengal.

SHRI B. R. BHAGAT: It would have been better if he had referred to it earlier so that I could have got all the information. I do not have particular information about this just now. But since the hon. Member has raised this matter, I can assure him that it will get due consideration. If he had written to me earlier, I would have certainly taken necessary action and got all the information. Now that he has raised this matter on the floor of the House, it will get due consideration by

the Government, and if what he says is correct, certainly the law will take its course.

Then, the hon. Member suggested that like the C.I.B. or the S.P.E. There must be a similar organisation so far as the private sector is concerned The hon. Member went to the extreme when he suggested the application of private sector law to the public sector also. I think he does not know that so far as the public sector is concerned, the shareholders are Members of Parliament *on* behalf of the President or the Government.

SHRI BHUPESH GUPTA: We are not shareholders.

SHRI B. R. BHAGAT: I am carrying the analogy of shareholders wTiere they cannot take care of the company •or remove the directors. But I think with the Committee on Public Undertakings and various other things, such things cannot arise in a public sector undertaking.

SHRI BHUPESH GUPTA: How do you say that? I have personally brought things to the notice of the House about the Bhopal Heavy Electricals.

SHRI B R. BHAGAT: Even if a public sector undertaking violates the provisions of law so as to justify an investigation, if it i_s registered under the Companies Act it will come within its purview. There is no difference between a public sector project or a private sector nroject provided both are registered under the Companies I Act. I maintain that the affairs of the I public sector companies cannot come to such a pass that recourse would be had to investigation It would be a sad day for all of us who believe in socialism and the public sector if such a day comes, and I think, if at all, it will be due to to the inaptitude of the representatives of the people.

Then he said that probably the employees are adversely affected because

of senior retiring officers taking up jobs in the private sector. With all my comprehension I could not really follow the connection between the two. Does he mean that these people who take up employment in private sector companies are anti-labour or anti-employees?

SHRI BHUPESH GUPTA: Who?

SHRI B. R. BHAGAT: These senior officers who join service under private sector companies, he feels, want to help the companies in all their undesirable activities. I am only saying that I personally feel—and it is the Government policy also—that automatic appointments in the private sector of senior government servants are not very desirable from the public point of view. That is true and, therefore, certain restrictions have been placed on that.

SHRI BHUPESH GUPTA: What restrictions?

SHRI B. R. BHAGAT: During the period of two years of his retirement he has to take the permission of the Government.

SHRI BHUPESH GUPTA: All your big retired I.C.S. officials have taken up jobs.

SHRI B. R. BHAGAT: Not all.

SHRI BHUPESH GUPTA: Almost all.

Shri B. R. BHAGAT: There are quite a few senior officers who would not like to serve the private sector.

SHRI BHUPESH GUPTA: I am talking about I.C.S. officers.

SHRI B. R. BHAGAT: There are senior officers whom I know who would prefer to serve public undertakings on smaller salaries. But there

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[Shri B. R. Bhagat] are of course some. We cannot prevent them for all time to come and ask them not to go in for employment. After all it is a free country. The only thing is we must provide certain safeguards against the abuse of this, although personally I believe it is not a very happy and desirable practice.

SHRI BHUPESH GUPTA: What would you have done if you had been a retired I.C.S. officer?

SHRI B. R. BHAGAT: We will discuss it later outside the House. With these words I move:

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Companies Act, 1956, as passed by the Sabha, be taken into consideration.'

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to fhe Bill.

SHRI B. R. BHAGAT: I move:

"That the Bill be passed." The

question was proposed.

SHRI BHUPESH GUPTA: Here 1 would like to know from the Ministei who exactly is going to administei this law? Will it be the Compani Law Administration which has now been transformed into a Board undei the Ministry of Finance? I would like to know the position.

SHRI B. R. BHAGAT: Yes.

SHRI BHUPESH GUPTA: I ask be cause according to the best of my information, the Board exists only ii name with one man. It is a one-mai Board whereas in reality the Compan;

Law Administration, the Department, has gone into liquidation practically. We were told that it would be taken, from the and Industry to Ministry of Commerce the Ministry of Finance but the outfit will be maintained but what has happened regard to that particular today with Department which is supposed to administer such laws? That is a virtually defunct body—not d<=»-funt in the absolute sense of the term but only one person is there. Mr. Dutt, I am told, is the one-man Board and various other have been given up. arrangements Therefore the machinery that has been created over the past few years with regard to dealing with such matters has been virtually wound up. This is the position. We were given an assurance in this House that the Department will be strengthened under the Ministry Finance. What has happened is exactly the The Department has not only opposite. been weakened but virtually brought to a halt and I do not know who is-going to Under the Company administer this. Law there are certain machineries provided for. This was one of the machineries provided for under the Companies' Act. This machinery is now It does exist, I know practically gone. and I will be told that it is there, that a report will be-made by it and the report will be laid but as an independent entity functioning under the Ministry, it has disappeared. That point has to be answer-

I hope the Minister will enlighten us as to how he is going to implement thisparticular measure. I do not want to say anything more except with regard to the one point he referred to. He-said it is not desirable for retired I.C.S. officers to take up jobs and when I said 'almost all of them had taken', the Minister said that 'not all*. It is a consolation prize for him. When I say 'almost all' he said 'not all'. Are you satisfied? I gave a question here and got an answer from the Home Ministry and the list was there and it was showing how many had got this but what is important in this context

is that your top-men in the I.C.S., those i who were here very prominently like Mr. N. R. Pillai, where is he today, I would ask? Mr. H. V. R. Iengar, the Governor of the State Bank and of Reserve Bank later on. I am told, where is he now? Therefore all Ihese top-notchers in the Delhi hierarchi and administration hive found themselves very happily shellered in most" concerns and you know it very well. Some are as Consultants, others as really paid Managing Directors; and so on, some as even Chairmen of the Board of Directors. Therefore let us not try to underestimate the moral damage they are doing in this matter. I therefore demand of the Government that there should be a total ban on such people from taking such jobs after retirement. It is not a question of convention. cannot the Parliament pass a legislation here? I think Members on all sides of the House will agree to such legislative enactments which prevent the 1.C.S./ I.A.S. officers after retirement going and taking up private jobs.

Therefore I would like to remind him and I will pass on whatever papers 1 have with regard to the River Steam Navigation Company. I demand a thorough enquiry on this matter because it is becoming a great Government is callous, scandal. The indifferent, not vigilant and lakhs of rupees are poured into the concern with a view to the expansion of the shipping but actually money is being wasted and squandered away by the European bosses of that particular company. Before I sit, once again I say that we have very strong information about that, they demand public enqu ry and the whole matter should go 10 the S.P.E. I am prepared to pass on all the papers and I am sure ths employees will come forward and cooperate with the Government but what you need to-day is a proper enquiry and the matter should be referred to the S.P.E. and not left to the Transport Ministry Officials.

Again, I support this Bill. I wish it was much better one than it is.

SHBI B. R. BHAGAT: Since the hon. Member has asked as to who will administer it, the Bill provides for that. Section 635(a) itself provides that it will be administered by the Company Law Board and he says that the Board does not exist except in name. I am surprised that he should say so . .

Shri BHUPESH GUPTA: I say it does but defunct practically \dots

SHRI B. R. BHAGAT: That is why I am surprised. The Board is not only not defunct but it is very much in action.

SHRI BHUPESH GUPTA: Where is Mr. Dutt now?

SHRI B. R. BHAGAT: Mr. Dutt has gone on a very important assignment, for studies in the U.S.A. and there is a Board. There is a Chairman and only recently a new Member has been added, a senior officer, Mr. Yardi, who is functioning as a Member of the Board. Then there is no diminution of staff. Only because the Board was located in one place where the hon. Member wanted and it has now come to another place, to say that the Board has become defunct, I cannot understand. I can assure the hon. Member that the Board will take care of the implementation of this measure and it is very active and if necessary, it will' be further strengthened.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

Th« motion was adopted.

ALLOTMENT OF TIME FOR GOV-ERNMENT BUSINESS

THE DEPUTY CHAIRMAN: Before I come to the next item—The Legal Tender (Inscribed Notes) Bill, 1964— I have an announcement to make.